

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA**



O.A/350/1338/2013

Date of Order: 03.09.2019

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Shri Rahul Biswas, son of Late Sailendra Ch. Biswas, an employee of Eastern Railway, Sealdah Division, at present posted at Kolkata Terminus as Head TTE, has been residing at 73, J.R.R. Road, Kalianibash (East), Barrackpur, P.O. Nora Chandan Pukur, P.S. Titagarh, District: 24 Parganas (North), West Bengal, Pin 700122.

--Applicant

Versus.

1. Union of India, represented through the Secretary, Railway Board, New Delhi, having its Head office at Rail Bhavan, New Delhi.
2. The Divisional Railway Manager, Eastern Railway, having its Head Office at Sealdah, Kolkata 700014.
3. The Senior Divisional Personnel officer & PIO, Eastern Railway, Sealdah.
4. The Divisional Commercial Manager, Eastern Railway, having its Head office at Sealdah, Kolkata 700014.

--Respondents

For The Applicant(s): Mr. A. Chakraborty, counsel
: Mr. T. K. Biswas, counsel

For The Respondent(s): Mr. K. Sarkar, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Since Mr. A. K. Guha, ld. counsel for the respondents is on accommodation, we permit the standing counsel for the E. Railway to appear in this matter as it is a long pending matter.

2. Ld. Counsels were heard.

3. At hearing, ld. counsel for the applicant would submit that the applicant has preferred a revision petition before the authorities but the same is still pending for consideration.

4. Having heard the ld. counsel for both sides, we are of the considered opinion that the matter can be disposed of with a direction upon the A.D.R.M/ E. Rly, Sealdah to consider the revision petition of the applicant, dated 25.05.2010 and pass a reasoned and speaking order in accordance with law.

5. Accordingly, without entering into the merit of the matter, we direct the A.D.R.M, E. Rly/Sealdah or any other appropriate Revisional Authority to consider and dispose of the Revision Petition of the applicant and pass appropriate reasoned and speaking order in accordance with law and communicate the result thereof within 2 months.

6. The O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Baherjee)
Member (J)

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